

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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**Minutes of NC-V meeting held on 25.09.2014**

The meeting No.25/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 25.09.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand lal, Sr industrial Adviser	DIPP
2.	Shri V.K. Kohli, Director	R.O., TC, Noida
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri J.D. Giri, Vice President	AEPC

The agenda for meeting No.25/AM-15 dated 25.09.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING** : 25/84-ALC3/2014  
**NUMBER**

**MEETING DATE** :25.09.2014

1	<b>Case No.:</b> 9/20/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00142/AM15/	RLA File :07/24/040/00364/AM14/	Lic.No/Date:0710101312 16.01.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our letter dated 05.09.2014 the applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their proposal. The case stands for re-listing on 30.10.2014.				

2	<b>Case No.:</b> 4/12/84-ALC3/2014	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00093/AM15/	RLA File :03/95/040/01055/AM14/	Lic.No/Date:0310777904 10.04.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. It was decided to await the same and defer the case for re-listing on 30.10.2014.				





3	<b>Case No.:25/10/84-ALC3/2014</b>	Party Name: EVEREST TANNERY PVT. LTD.	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00080/AM15/	RLA File :06/24/040/00006/AM15/	Lic.No/Date:0610037301 05.05.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. The applicant firm has provided the information sought by DIPP. It is observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 30.10.2014.				

4	<b>Case No.:2/10/84-ALC3/2014</b>	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00057/AM15/	RLA File :05/24/040/00363/AM14/	Lic.No/Date:0510386126 09.05.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 30.10.2014.				

5	<b>Case No.:2/20/84-ALC3/2014</b>	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00135/AM15/	RLA File :03/94/040/00141/AM15/	Lic.No/Date:0310782562 22.05.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.				

6	<b>Case No.:3/20/84-ALC3/2014</b>	Party Name: GRINDWELL NORTON LTD	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00136/AM15/	RLA File :03/94/040/01117/AM14/	Lic.No/Date:0310782585 23.05.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.				




<b>Case No.:4/20/84-ALC3/2014</b>	Party Name: CHHATARIYA FIRETECH INDUSTRIES,	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00137/AM15/	RLA File :03/94/040/00179/AM15/	Lic.No/Date:0310784295 04.06.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their Communication.No.7/237/2014-TSW, dated 25.09.2014 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Water Delivery Hose Pipe namely Synthetic Woven Jacket Rubber lined Hose Pipes of different size and lengths.	37000 Kgs	Unprocessed Woven Jacket Hose Pipes	18717 Kgs
			EPDM Rubber	17850 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:1/20/84-ALC3/2014</b>	Party Name: PASHUPATI POLYTEX PVT. LTD.	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
8 HQ File :01/84/050/00134/AM15/	RLA File :61/24/040/00022/AM15/	Lic.No/Date:6110001211 27.06.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.			

<b>Case No.:15/20/84-ALC3/2014</b>	Party Name: GAJANANYA SILK MILLS	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
9 HQ File :01/84/050/00148/AM15/	RLA File :07/24/040/00080/AM15/	Lic.No/Date:0710105467 30.06.2014	Defer Date: 30.10.2014.
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.			




10	<b>Case No.:20/20/84-ALC3/2014</b>	Party Name: BISWANATH BISWAS	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00153/AM15/	RLA File :02/24/040/00065/AM15/	Lic.No/Date:0210204348 07.07.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.				

11	<b>Case No.:21/20/84-ALC3/2014</b>	Party Name: BISWANATH BISWAS	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00154/AM15/	RLA File :02/24/040/00064/AM15/	Lic.No/Date:0210204347 07.07.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.				

12	<b>Case No.:13/20/84-ALC3/2014</b>	Party Name: EXEL SOURCING COMPANY,	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00146/AM15/	RLA File :32/24/040/00009/AM15/	Lic.No/Date:3210077017 08.07.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.				

13	<b>Case No.:26/20/84-ALC3/2014</b>	Party Name: CREATIVE INTERNATIONAL PVT.LTD	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00159/AM15/	RLA File :07/24/040/00128/AM15/	Lic.No/Date:0710105699 11.07.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that as per their letter dated 13.09.2014 the applicant firm has provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. The case is under examination of DC (MSME).It was decided to defer the case for re-listing on 30.10.2014.				

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14	<b>Case No.:</b> 28/20/84-ALC3/2014	<b>Party Name:</b> NEO CORP INTERNATIONAL LIMITED	<b>Meet No/Date:</b> 25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00161/AM15/	RLA File :56/24/040/00017/AM15/	Lic.No/Date:5610004332 11.07.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to await the same and defer the case for re-listing on 30.10.2014.				

15	<b>Case No.:</b> 6/20/84-ALC3/2014	<b>Party Name:</b> CENTEX INTERNATIONAL PVT LTD	<b>Meet No/Date:</b> 25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00139/AM15/	RLA File :30/24/040/00019/AM15/	Lic.No/Date:3010103022 16.07.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.				

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<b>Case No.:</b> 8/20/84-ALC3/2014	<b>Party Name:</b> SAGAR BRUSH INDUSTRIES	<b>Meet No/Date:</b> 25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00141/AM15/	RLA File :35/24/040/00007/AM15/	Lic.No/Date:3510044512 16.07.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their Communication.No.7/232/2014-TSW, dated 01.09.2014 as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Processed Nylon Monofilament for paint Brush Bristles (Tipped, Flagged and mixed)	5750 Kgs	DuPont Nylon Monofilament for paint Brush Bristles (Unprocessed): TYN EX 930 A	3484.50 Kgs
			DuPont Nylon Monofilament for paint Brush Bristles (Unprocessed): DNM-1020A	2323 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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17	<b>Case No.:10/20/84-ALC3/2014</b>	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00143/AM15/	RLA File :05/24/040/00159/AM15/	Lic.No/Date:0510389728 16.07.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.				

18	<b>Case No.:17/20/84-ALC3/2014</b>	Party Name: APEX APPARELS	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00150/AM15/	RLA File :05/23/040/00156/AM15/	Lic.No/Date:0510389739 16.07.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. It was decided to wait for the same and defer the case for re-listing on 30.10.2014.				

19	<b>Case No.:18/20/84-ALC3/2014</b>	Party Name: RAJAPALAYAM MILLS LIMITED,	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00151/AM15/	RLA File :35/24/040/00009/AM15/	Lic.No/Date:3510044517 18.07.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. The case is under examination of DC (MSME). It was decided to defer the case for re-listing on 30.10.2014.				

20	<b>Case No.:22/20/84-ALC3/2014</b>	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2014 21.08.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00155/AM15/	RLA File :10/24/040/00035/AM15/	Lic.No/Date:1010058656 25.09.2014	Defer Date: 30.10.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP and C& PC. It was decided to await the same and defer the case for re-listing on 30.10.2014.				




21	<b>Case No.:</b> 23/20/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00156/AM15/	RLA File :07/24/040/00149/AM15/	Lic.No/Date:0710106028 22.07.2014	Defer Date: 30.10.2014.
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our letter dated 05.09.2014 the applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their proposal. The case stands for re-listing on 30.10.2014.				

22	<b>Case No.:</b> 24/20/84-ALC3/2014	Party Name: JCT LTD.	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00157/AM15/	RLA File :30/24/040/00022/AM15/	Lic.No/Date:3010103037 22.07.2014	Defer Date: 30.10.2014.
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has provided required information in support of their proposal. The case is under examination of DC (MSME). It was decided to defer the case for re-listing on 30.10.2014.				

23	<b>Case No.:</b> 25/20/84-ALC3/2014	Party Name: COTTON WORLD	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00158/AM15/	RLA File :07/24/040/00122/AM15/	Lic.No/Date:0710105990 22.07.2014	Defer Date: 30.10.2014.
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has provided required information in support of their proposal. The case is under examination of DC (MSME). It was decided to defer the case for re-listing on 30.10.2014.				

24	<b>Case No.:</b> 19/20/84-ALC3/2014	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84-ALC3/2014 25.09.2014	<b>Status:</b> <b>Approved</b>										
	HQ File :01/84/050/00152/AM15/	RLA File :04/24/040/00095/AM15/	Lic.No/Date:0410159067 23.07.2014											
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their Communication.No.7/37/14-TSW, dated 25.09.2014 as detailed below:														
<table border="1"> <thead> <tr> <th>S.No</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>COW</td><td>2250</td><td>Inner lining 0.3 mm 18P white color lining</td><td>65.68</td></tr> </tbody> </table>					S.No	Export Product	Export Quantity	Import item	Qty. allowed	1.	COW	2250	Inner lining 0.3 mm 18P white color lining	65.68
S.No	Export Product	Export Quantity	Import item	Qty. allowed										
1.	COW	2250	Inner lining 0.3 mm 18P white color lining	65.68										

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	Leather Purses, Style No. 52333	Nos.	W/ADH(Tela),width-59"	Yards
			Inner lining 0.3mm white tela pu with adhesive, width-54"	122.18 Yard
			Inner lining solid repls money piece lining,width-57"	368.55 Meters
			0.4mmx58"Col:lake Green Non-woven lining W/o Adhesive non-Woven lining material with-58"	19.71 Yards
			Metal fittings	Net to net
			Metal fittings ( stopper,slider)	Net to net
			Zip Fasteners (stopper)	1149.75 Meters
			Texon Branded cellulose insole sheets	Net to net
			210D Nylon (0.1mm)	9.00 Sq. foot
			Leather Auxiliary	20.70 Kgs.
			Water based adhesive	27.86 Kgs.
			Resin non pao BWA-316CH Baoweiling brand adhesive	13.55 Kgs.
			AR6450/D Primer	8.10 Kgs.
			Sensormatic security label packing material	As per packing policy
			Fabric/Leather care card brochure	-do-
			6GM Silica gel in aiwa paper sachet packing material	-do-
			Printed poly bags packing material	-do-
2.	Cow leather purses in combination with PVC material, Style No.F49965	2700 Nos.	Outer lining 12cm lightweight PVC reps pebble emboss-Poly/Ctn non Brush Canvas , width-58"	216 Meters
			Inner lining Polyester satin lining W/R + PU Coating width-60"	649.62 Yards
			Metal fittings (Metal fittings, buckles, Rivets, slider, stopper)	Net to net
			Zip Fasteners (Stopper)	1296 Meters
			0.6mmx58"Col:lake Green Non-woven lining W/o Adhesive non-Woven lining material with-58"	52.70 Yards
			1.5mmx58"Col:lake Green Non-woven lining W/o Adhesive non-Woven lining material with-58"	0.38 Yards
			0.4mm Bonded leather board	43.20 Sq. foot
			0.6mm Bonded leather board	364.50 Sq.

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			0.8mm Bonded leather board	35.10 Sq. foot
			210D Nylon (0.1mm) lining material	259.20 Sq. foot
			Leather Auxiliary	17.31 Kgs.
			Water based adhesive	17.20 Kgs.
			Resin non pao BWA-316CH Baoweilng brand adhesive	54.05 Kgs.
			AR6450/D Primer	9.72 Kgs.
			Sensormatic security label packing material	As per packing policy
			Fabric/Leather care card brochure	-do-
			6GM Silica gel in aiwa paper sachet packing material	-do-
			Printed poly bags packing material	-do-
3.	Cow leather belt, Style No. 61668,619 45,62110,6 3045,6317 81,66721,6 6724,6672 8,66731,67 416,67426, F66916661 28,F66130 F62354/ F66105 /F66106/ F66125/ F66916	41,104 Nos.	Metal fittings (Metal fittings, buckles,)	Net to net
			0.6mmx58"Col:lake Green Non-woven lining W/o Adhesive non-Woven lining material with-58"	152.48 Yards
			0.8mmx58"Col:lake Green Non-woven lining W/o Adhesive non-Woven lining material with-58"	349.04 Yard
			1.0mmx58"Col:lake Green Non-woven lining W/o Adhesive non-Woven lining material with-58"	210.92 Yard
			0.3mm Bonded leather board (Leather Board)	1586.86 SQFT
			0.8mm Bonded leather board(Leather Board)	4411.21 SQFT
			1.4mm Bonded leather board(Leather Board)	534 SQFT
			0.8mm Bonded leather board	94.55 Sqm
			1.0mm Bonded leather board	323.33 Sqm
			1.8mm Bonded leather board	1132.03 Sqm
			Leather Auxiliary Ahhesive	458.80 Kgs.
			Water based adhesive	455.70 Kgs.
			Resin non pao BWA-316CH Baoweilng brand adhesive	60.31 Kgs.
			AR6450/D Primer	258.26 Kgs.

			102P Hot melt adhesive	15.70 Kgs
			Men Reversible belt instruction (Belt care card) Broucher	As per packing policy
			Fabric/Leather care card brochure	-do-
			6GM Silica gel in aiwa paper sachet packing material	-do-
			Packing boxes packing material	-do-
			Printed poly bags Polyethylene	-do-
4.	Cow leather belt in combination with PVC material, Style No. F66111		Outer lining 12cm printed PVC 1.25mmW/top coating-600Dcanvas, width-54"	169.11 Meters
			Buckle Metal fittings	Net to net
			0.8mmx58"Col:lake Green Non-woven lining W/o Adhesive non-Woven lining material with-58"	121.65 Yards
			Leather Auxiliary	29.24 Kgs.
			Resin non pao BWA-316CH Baoweilng brand adhesive	47.17 Kgs.
			AR6450/D Primer	17.04 Kgs.
			6GM Silica gel in aiwa paper sachet packing material	As per packing policy
			Packing boxes outer cartons	-do-

**Case No.:19/21/84-ALC3/2014**

**Party Name:** NEO CORP INTERNATIONAL LIMITED

**Meet No/Date:**25/84-ALC3/2014  
25.09.2014

**Status:**  
**Approved**

**HQ File**  
:01/84/050/00181/AM15/

**RLA File**  
:56/24/040/00026/AM15/

**Lic.No/Date:**5610004377  
14.08.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, as per decision taken in NC meeting No.39/84/AM-14, dated 09.01.2014 against Authorisation Number 5610003168 dated 07.11.2013, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags Milky White Neo-con Brand (FIBC)	2,00,000 Kgs.	P.P. Granules	1.10 Kgs./kg. content in export product.
			LLDPE Granules	1.05 Kgs./kg. content in export product.
			U.V. Stabilizer	2,100 Kgs.
			Ethyl Vinyl Acetate	10,500 Kgs.
			LDPE for lamination	1.05 Kgs./kg. content in export product.

			PP Granule for lamination	1.05 Kgs./kg. content in export product.
			HDPE Granules for thread	1.05 Kgs./kg. content in export product.
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

#### **MANUAL AGENDA CASE**

(26)

Case No.331	M/s Narayan International, Noida
NC 25/AM-15, dt. 25.09.2014	File No.01/84/50/050/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510261480 dated 30.03.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm was called for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. As requested by the applicant firm the committee decided to defer the case for 16.10.2014.

(27)

Case No.332	M/s Fashion Accessories, Gurgaon
NC 25/AM-15, dt. 25.09.2014	File No.01/84/171/103/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510331892 dated 14.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 30.10.2014.

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Case No.333	M/s Orient Craft Ltd., New Delhi.
NC 25/AM-15, dt. 25.09.2014	File No.01/84/171/094/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510376608 dated 20.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.

(29)

Case No.334	M/s Meenakshi (India) Ltd., Chennai.
NC 25/AM-15, dt. 25.09.2014	File No.01/84/50/261/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0410129674 dated 25.10.2011	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 30.10.2014.




(30)

Case No.335	M/s Chelsea Mills, New Delhi
NC 25/AM-15, dt. 25.09.2014	File No.01/84/171/035/AM-14/DES-V
Re-fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.

(31)

Case No.336	M/s Ganga Acrowools Ltd., Ludhiana
NC 25/AM-15, dt. 25.09.2014	File No.01/84/50/023/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.3010101676 dated 03.04.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 30.10.2014.

(32)

Case No.337	M/s. Veekay Polycoats Ltd., New Delhi
NC 25/AM-15, dt. 25.09.2014	File No.01/84/50/184/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510328805 dated 03.07.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 30.10.2014.

(33)

Case No.338	M/s The Bombay Dyeing & Mfg. Co. Ltd., Mumbai
NC 25/AM-15, dt. 25.09.2014	File No.01/84/162/868/AM-08/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310446819 dated 17.10.2007.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

(34)

Case No.339	M/s Chiripal Industries Ltd., Ahmedabad
NC 25/AM-15, dt. 25.09.2014	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0810118227 dated 06.02.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.

(35)

Case No.340	M/s Chiripal Industries Ltd., Ahmedabad
NC 25/AM-15, dt. 25.09.2014	File No.01/84/50/300/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810114745 dated 31.08.2012.	



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.

(36)

Case No.341	M/s Chiripal Industries Ltd., Ahmedabad
NC 25/AM-15, dt. 25.09.2014	File No.01/84/50/280/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810115374 dated 25.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.

(37)

Case No.342	M/s Chiripal Industries Ltd., Ahmedabad
NC 25/AM-15, dt. 25.09.2014	File No.01/84/50/281/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810115375 dated 25.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 30.10.2014.

(38)

<b>Case No.:343</b>	M/s SUNDERKRAFT CLOTHING PVT. LTD
NC 25/15 dated 25.09. 2014	HQ File :01/84/050/00108/AM15/
Re-fixation of input output norms against Advance Authorisation No. 0510388600 11.06.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester net fabric with allover sequins & nylon flocking, GSM-225+/-10%, Style No.72CXC	2000 Nos.	100% Polyester net fabric with allover sequins & nylon flocking, GSM-225+/-10%, width-132 cms.	2904 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No.344	M/s Sawhney (India) Pvt. Ltd, NewDelhi
NC 25/AM-15, dt. 25.09.2014	File No.01/84/171/047/AM-15/DES-V
Request for regularization of Advance Authorization No.0510145653 dated 14.12.2004.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 30.10.2014.

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(40)

Case No.345	M/s Rahman Industries Ltd., Kanpur received from PC-4 Section.
NC 25/AM-15, dt. 25.09.2014	File No.01/84/162/093/AM-15/DES-V
Clarification regarding import of miscellaneous items mentioned at SL No. 43 of G-7 alongwith SION G-9 received through RA, Kanpur.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 30.10.2014.

(41)

Case No.346	M/s Gaurav International, Gurgaon
NC 25/AM-15, dt. 25.09.2014	File No.01/84/162/97/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510387602 dated 28.05.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 30.10.2014.

(42)

Case No.347	PC-4 Section , O/o DGFT, New Delhi
NC 25/AM-15, dt. 25.09.2014	File No.01/84/162/99/AM-15/DES-V
Procedural simplification under Foreign Trade Policy 2014-19.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to all Technical authorities for their examination and comments. It was decided to defer the case for re-listing on 30.10.2014.

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